



Government of Jammu & Kashmir
Revenue Department
Civil Secretariat Jammu/Srinagar.

Notification

Jammu, the 13th December, 2017

SRO **505** .- In exercise of powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification/ SRO 430 of 2014 dated 21th October, 2014, read with Notification SRO 59 of 2017 dated 16th February, 2017, the Government hereby exclude village Poshkreeri from Patwar Halqa Srigufwara, Sub-Division Pahalgam and include the same in Sub-Division Bijbehara, District Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner/Secretary to Government,
Revenue Department.

Dated:- **13** - 12 - 2017

NO:- Rev/S/311/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K Jammu.
2. Divisional Commissioner, Kashmir.
3. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
4. Deputy Commissioner, Anantnag.
5. Private Secretary to Hon'ble Minister for Revenue.
6. Pvt. Secretary to Hon'ble MOS for Revenue.
7. Pvt. Secretary to the Commissioner/Secretary to Government, Revenue Department.
8. Government Order file/Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government,
Revenue Department.